

**Central Administrative Tribunal
Principal Bench
OA No.4303/2016**

New Delhi this the 27th day of December, 2016
Hon'ble Sh. Raj Vir Sharma, Member (J)

Dinesh Chand Gupta,
S/o late Sh. R.K. Gupta,
D-382, Second Floor, Gali No. 4
Laxmi Nagar,
Delhi-110092.

... Applicant

(By Advocate: Mr.Gyanendra Singh)

Versus

1. Govt. of NCT of Delhi,
Through its Secretary (Education),
Directorate of Education,
Old Secretariat,
Delhi-11054.
2. The Director,
Govt. of NCT of Delhi,
Directorate of Education,
Old Secretariat,
Delhi-11054. .. Respondents

(By Advocate: Mr. G.D. Chawla for Ms. Harvinder Oberoi)

ORDER (ORAL)

Heard the learned counsel for the applicant. At the very outset, learned counsel for the applicant has submitted that the applicant filed a representation dated 06.06.2016 (Annexure A-1) which is still pending with the respondents. Learned counsel for the applicant further submitted that applicant would be satisfied if directions are issued to the respondents to decide the aforesaid representation within a specific period.

2. In view of the above submissions, without going into the merits of the case, I think it appropriate to direct the respondents to decide the aforementioned

representation of the applicant within a period of six weeks from the date of receipt of a copy of this order.

3. Ordered accordingly.

4. OA is accordingly disposed of at the admission stage itself.

**(Raj Vir Sharma)
Member (J)**

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